

(69)

**GOVERNMENT OF MEGHALAYA**  
**LAW (B) DEPARTMENT**  
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**NOTIFICATION**

Dated Shillong, the 24<sup>th</sup> March, 2011.

No. LL (B) 75/2010/23 - In exercise of the powers conferred by sub-section (1) of Section 36 AB of the Drugs and Cosmetic (Amendment) Act, 2008 and with the approval of Gauhati High Court, the Governor of Meghalaya is pleased to designate the Court of the District and Session Judge, Shillong as Special Court for trial of offences relating to adulterated drugs or spurious drugs in East Khasi Hills District.

The notification No.LL(B)75/2010/21 dt.24.1.2011 relating to East Khasi Hills Districts shall stand modified but the Deputy Commissioner of other District remains.



( **L.M. Sangma** )

Secretary to the Govt. of Meghalaya,  
Law Department.

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Memo. No. LL (B) 75/2010/23 - A,  
Copy forwarded to: -

Dated Shillong, the 24<sup>th</sup> March, 2011.

1. The Advocate General Meghalaya, Gauhati High Court, Shillong/Addl. Advocate General Meghalaya, Gauhati High Court, Guwahati.
2. The Registrar General, Gauhati High Court, Guwahati - 781001 with reference to letter No.HC.VII-12/93(Pt)/1331/A dt.17.2.2011.
3. The Director General of Police, Meghalaya, Shillong.
4. The Registrar, Gauhati High Court, Shillong Bench, Shillong.
5. All Deputy Commissioners.
6. The Officer on Special Duty to the Govt. of Meghalaya, Health & Family Welfare Department.
7. The Superintendent of Police, East Khasi Hills District, Shillong/West Khasi Hills District, Nongstoin/Ri-Bhoi District, Nongpoh/Jaintia Hills District, Jowai/West Garo Hills District, Tura/East Garo Hills District, Williamnagar/South Garo Hills District, Baghmara.
8. All Public Prosecutor/Government Pleader.
9. Political Department/Home Police Department.
10. Guard File.

**By Order etc.,**



Secretary to the Govt. of Meghalaya,  
Law Department.

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